

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

107. C.P. (IB)-129(MB)/2024

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **17.05.2024**

NAME OF THE PARTIES: The South Indian Bank Limited

VS

NISA Industrial Services Private Limited.

**Appearance**

For Petitioner : Adv. Narpat Singh i/b. India LLP

For Respondent : Adv. Aditya Raut

SECTION 7 OF THE IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

Despite direction to file reply within two weeks vide order dated 05.04.2024, the Corporate Debtor has not filed reply and makes the submission that in view of the settlement talks the reply was not filed. However, the Court is not convinced with the submission of the Counsel. One last and final opportunity is granted to file the reply within two weeks subject to cost of Rs. **Rs. 15.000/-** to be paid to the Consolidated Fund of India through Bharat Kosh. List on **19.07.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
---Rajeev---

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)